COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

Appeal No. 254 of 2017 & IA Nos. 643 & 939 of 2017

Dated: 21st November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Pallavpuram Tambaram MSW Private Limited Appellant(s)

Vs.

Tamil Nadu Generation and Distribution Company (TANGEDCO) Respondent(s)

& Ors.

Counsel for the Appellant(s) : Mr. Alok Agarwal

Mr. Mayank Bughani

Mr. Amal Nair

<u>ORDER</u>

IA No. 939 of 2017

In this application, the applicant/appellant seeks permission to file certified copy of the impugned order dated 02.06.2017 passed by the State Commission. This prayer is granted.

The appellant has also prayed that it may be exempted from filing the amended appeal. Earlier the appellant had requested this Tribunal that the appellant may be permitted to amend the appeal. Today, learned counsel for the appellant states that the appellant does not wish to amend the appeal as all the grounds are covered in the instant appeal. In view of this statement, the appellant is exempted from amending the appeal.

With the above observations, the application is disposed of.

IA No. 643 of 2017

In view of the order passed in IA No. 939 of 2017 today, this application becomes infructuous and is dismissed as such.

APPEAL No. 254 of 2017

Issue notice to the Respondents returnable on 23.01.2018. Dasti, in addition, is permitted.

List the matter on <u>23.01.2018.</u>

(S.D. Dubey)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/ss